

இறப்பை எனது கவனக்குறைவால் பதிவு செய்ய, தவறிவிட்டேன். எனவே இறப்பை பதிவு செய்ய வேண்டி பொன்னேரி வருவாய் கோட்ட அலுவலகத்தில் மனு செய்துள்ளேன். இதில் யாருக்கேனும் ஆட்சேபணை இருந்தால் அறிவிப்பு கண்ட 15 தினங்களுக்குள் தெரிவிக்கவும். தவறப்பட் சத்தில் மேற்படி மனுமீது ஒருதலைப்பட்சமாக முடிவு செய்யப்படும் என்பதை அறிவாயும்.

சங்கர்
மனுதாரர்

In The court of the Additional District Judge-IV at Ponneri.
Ep.No.23 of 2019

IN
Arb.No.6 of 2018
M/s.Equitas small finance Bank Limited (formerly known as M/s Equitas finance ltd.)
...Petitioner/Decree holder
-Vs-
Mrs.Annammal.S. and others
.....Respondents /Judgement debtor

To,
1)Mrs.Annammal w/o subramani
3)Mrs.Rajeshwari.K,
W/o kumarasamy
Both are residing at
No.819 Dessu Street,
Gummidikundam,
Thiruvallur, 601201.
Thiruvallur District.
Notice

In above matter Honorable Court had ordered the paper Publication on 22/10/2019 and returnable by 03/12/2019 for your presence. hence be present on the above side date either personally are through your counsel failing which the matter will be decided in your absence.

A.Damodaran
T.Senthamil selvi
Counsel for petitioner/DH

ENROLMENT NOTICE

After 10 days of the publication of this notice and within three months there after, I.G.VAISHNAVI S/o R.GUNASEKARAN, aged 23 years, permanently residing at No.44,Selliyanman koil street,Arasur Village,Arasur post,Ponneri Taluk-601204, Thiruvallur District. Intend having my enrolment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, Chennai-600104. Those who have any valid objections may notify the same to the bar council within ten days.

G.VAISHNAVI

BEFORE THE DISTRICT MUNSIF COURT AT TAMBARAM
O.S.No.95/2019

Mr. G.K. Jayakumar Plaintiff
Vs
Mrs. Pathmavalogine
rep by POA Mr. V.R.Srinivasan & another

Defendants

To
Mrs. Pathmavalogine
POA Mr. V.R.Srinivasan
S/o. Venkatachalam, No. 11,
1st Street, Lakshmi Nagar,
Velachery, Chennai-600 042

In the above case, the Hon'ble District Munsif Judge, Tambaram was pleased to order summons to you, returnable by 18.12.2019. Please take summons and appear before the said Hon'ble court on 18.12.2019 at 10.30 a.m. in person or through pleader, failing which the above case will be heard and decided in your absence.

A.R. Palanisamy
Counsel for Plaintiff

மேற்படி *ஏலத்தேதிக்குள் சங்கத்தினை தோரில் அணுகி நகைக் கடனை பைசல் செய்துக் கொள்ளும்படி நகைக் கடன்தாரருக்கு இதன் மூலம் தொர்விக்கப்படுகிறது. மேற்படி விவரங்களுக்கு கூட்டுறவு சங்கத்தினை அணுகவும்.

ஜி.175. ஓரகடம் தொடக்க வேளாண்மை கூட்டுறவு கடன் சங்கம் ஓரகடம் கிராமம் அஞ்சல் 603 109.

பெறுநர் : ஜான்சி க/பெ சங்கர் அம்பேத்கார் தெரு ஓரகடம் & அஞ்சல் 603 109. மேற்படி நகைக் கடன்தாரர் மேற்படி வங்கியில் 17.07.17 அன்று நகைக் கடன் எண். 15880 கீழ் பொன் நகைகளை ஈடுகாட்டிக் கடனாக முறையே ரூ. 13,000 வாங்கியுள்ளதை தவணைக் காலங்கடந்தும் பைசல் செய்துக் கொள்ளாததால், மேற்படி நகைகள் 05.12.2019 அன்று பிற்பகல் 2.00 மணியளவில் மேற்படி வங்கியின் தலைமை அலுவலக கட்டிடத்தில் அரசாங்க ஏற்பாடுகளைப் பெற்ற ஏலதாரர் ஜி. ரமேஷ்குமார் அவர்களால் பகிரங்கமாக ஏலம் போடப்படும். மேற்படி ஏலத்தேதிக்குள் சங்கத்தினை தோரில் அணுகி நகைக் கடனை பைசல் செய்துக் கொள்ளும்படி நகைக் கடன்தாரருக்கு இதன் மூலம் தொர்விக்கப்படுகிறது. மேற்படி விவரங்களுக்கு கூட்டுறவு சங்கத்தினை அணுகவும்.

ஜி.175. ஓரகடம் தொடக்க வேளாண்மை கூட்டுறவு கடன் சங்கம் ஓரகடம் கிராமம் அஞ்சல் 603 109.

பெறுநர் : எழில் த/பெ நடேசன் மாடா கோயில் தெரு, ஓரகடம் & அஞ்சல் 603 109. மேற்படி நகைக் கடன்தாரர் மேற்படி வங்கியில் 26.07.17 அன்று நகைக் கடன் எண். 15880 கீழ் பொன் நகைகளை ஈடுகாட்டிக் கடனாக முறையே ரூ. 13,000 வாங்கியுள்ளதை தவணைக் காலங்கடந்தும் பைசல் செய்துக் கொள்ளாததால், மேற்படி நகைகள் 05.12.2019 அன்று பிற்பகல் 2.00 மணியளவில் மேற்படி வங்கியின் தலைமை அலுவலக கட்டிடத்தில் அரசாங்க ஏற்பாடுகளைப் பெற்ற ஏலதாரர் ஜி. ரமேஷ்குமார் அவர்களால் பகிரங்கமாக ஏலம் போடப்படும். மேற்படி ஏலத்தேதிக்குள் சங்கத்தினை தோரில் அணுகி நகைக் கடனை பைசல் செய்துக் கொள்ளும்படி நகைக் கடன்தாரருக்கு இதன் மூலம் தொர்விக்கப்படுகிறது. மேற்படி விவரங்களுக்கு கூட்டுறவு சங்கத்தினை அணுகவும்.

ஜி.175. ஓரகடம் தொடக்க வேளாண்மை கூட்டுறவு கடன் சங்கம் ஓரகடம் கிராமம் அஞ்சல் 603 109.

பெறுநர் : கதிர் த/பெ குப்பன் திருநிலை சாலை ஓரகடம் & அஞ்சல் 603 109. மேற்படி நகைக் கடன்தாரர் மேற்படி வங்கியில் 16.10.17 அன்று நகைக் கடன் எண். 16238 கீழ் பொன் நகைகளை ஈடுகாட்டிக் கடனாக முறையே ரூ. 5,500 வாங்கியுள்ளதை தவணைக் காலங்கடந்தும் பைசல் செய்துக் கொள்ளாததால், மேற்படி நகைகள் 05.12.2019 அன்று பிற்பகல் 2.00 மணியளவில் மேற்படி வங்கியின் தலைமை அலுவலக கட்டிடத்தில் அரசாங்க ஏற்பாடுகளைப் பெற்ற ஏலதாரர் ஜி. ரமேஷ்குமார் அவர்களால் பகிரங்கமாக ஏலம் போடப்படும். மேற்படி ஏலத்தேதிக்குள் சங்கத்தினை தோரில் அணுகி நகைக் கடனை பைசல் செய்துக் கொள்ளும்படி நகைக் கடன்தாரருக்கு இதன் மூலம் தொர்விக்கப்படுகிறது. மேற்படி விவரங்களுக்கு கூட்டுறவு சங்கத்தினை அணுகவும்.

மலட்டுத்தன்மையா?

ஆண்களுக்கு. அம்மை, புட்டாளம்மை போன்ற கொடிய நோய்களாலும், வாலிப வயதில் அறியாமல் கை பிரயோகத்தால் சக்திமிழத்தல், தகாத உறவினால் வீ.டி ஏற்பட்டு உயிரணுக்கள் உற்பத்தி பாதிப்பு, மது, பான்பராக் பழக்கம் மோன்றவற்றினால் உயிரணுக்கள் உற்பத்தி பாதிக்கப்பட்டு மலட்டுத்தன்மை ஏற்படுகிறது. பெண்களுக்கு சிணைமுட்டைகள் ஓவரிக் கிளியில் வளர்ச்சியடையாமல், ரத்தக்குறைவு ஆகியவற்றால், ஏற்படுகிறது. அரேபிய யுனானி மூலிகைகளால் மலட்டுத்தன்மை நீங்க சிகிச்சை அளிக்கப்படுகிறது.

கிட்னி பெயிலியரா?

கிட்னி பெயிலியர், லிவர் பெயிலியர், அல்சர், B-ஹெப்படைட்டிஸ், கல்லீரல் கோளாறுகள், பக்கவாதம், முகவாதம், ஆண்மை குறைவு, நரம்புத் தளர்ச்சி, கர்ப்பணுக்கள் குறைவு, கர்ப்பப்பை கோளாறுகள், காக்காய் வலிப்பு, இதய பலவீனம், இதய அடைப்பு போன்ற தீராத நோய்கள் நிரந்தரமாக குணமடைய சிகிச்சை அளிக்கப்படுகிறது.

காணுங்கள்

Mega TV - Mon to Friday
9.00 to 9.30 a.m
Sirippoli - Mon to Thursday
1.30 to 2.00 p.m

ஹக்கீம் டாக்டர் S.A. சையத் சந்தார்

ரப்பானி வைத்திய சாலா

139, Dr. பெசண்ட் ரோடு,
மீர்சாகிப் பேட்டை, மாக்டெட் அருகில்,
இராயப்பேட்டை, சென்னை-14
போன்: 28470874, 28476969

படிவம் ஏ பொது அறிவிப்பு (தொகுத்த நிலை மற்றும் இந்திய திவால் திவால் வாரியம் (தன்னிகையான கலைப்பு நடைமுறைகள்) விதிகள் 2017-ன் விதி 14)	
M/S. கேசீஎம்டி மெஷினரி இந்தியா பிரைவேட் லிமிடெட்டின் பங்குதாரர்களின் கவனத்திற்கு	
1. திருவன நபரின் பெயர்	M/s. கேசீஎம்டி மெஷினரி இந்தியா பிரைவேட் லிமிடெட்.
2. திருவன நபரை இனனத்த தேதி	29/01/2018
3. எந்த அதிகாரத்தின் கீழ் திருவன நபர் இனனப்படுபதிவு செய்யப்பட்டது	கம்பெனியின் பதிவாளர், தமிழ்நாடு, சென்னை
4. திருவன அடையாள எண்/திருவன நபரின் வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்.	U29309TN2018FTC120663
5. திருவன நபரின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலக முகவரி (வேறு எதேனும் இருப்பின்)	பதிவு அலுவலகம்: 70/26, 126 மீர்ச ரோடு, வேலம்பேட்டை, சென்னை, தமிழ்நாடு 600 077 முதன்மை அலுவலகம்: பொருத்தது
6. திருவன நபரின் கலைப்பு துவங்கப்பட்ட தேதி	20/11/2019
7. கலைப்பாளரின் பெயர், முகவரி, இமேயில் முகவரி, தொலைபேசி எண் மற்றும் பதிவு எண்.	கலைப்பாளர் பெயர்: திரு. கே. பொற்செல்வம், பதிவு எண். IBVIPA-002/IP-NO0427/2017-2018/11229 முகவரி: எல்பிஎப் பிளாக், 2வது தளம், 25 (10), தியாகராஜர் தெரு, வாடக்கு உரிமம் ரோடு, தி.நகர், சென்னை- 600 017. இமேயில்: gpcorpselva@gmail.com தொலைபேசி எண்/மொபைல் எண்: 98410 16465 / 94444 98594
8. கேசீஎம்டி மெஷினரி இந்தியா பிரைவேட் லிமிடெட் தன்னிகையான கலைப்பினை 25 நவம்பர் 2019 முதல் துவக்கியது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.	
M/s. கேசீஎம்டி மெஷினரி இந்தியா பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் அறிவிக்கப்பட்டுள்ளனர். 74-க்கு எதிர் கொடுக்கப்பட்டுள்ள முகவரியில் உள்ள கலைப்பாளரிடம் தங்களின் உரிமை கோரல்களை ஆதாரத்துடன் 24 டிசம்பர் 2019, அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கப்பட வேண்டும். மேலும் கேசீஎம்டி மெஷினரி இந்தியா பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் மூலம் மட்டுமே தங்களின் உரிமை கோரல் அத்தாட்சியை சமர்ப்பிக்க வேண்டும். மற்ற இதர பங்குதாரர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமோ அல்லது மின்னஞ்சல் மூலமாகவோ சமர்ப்பிக்கலாம்.	
தவறான முறையில் உரிமைகளை அத்தாட்சிகளை அளித்தால் அபராதம் விதிக்கப்படும். தேதி: 29.11.2019 (கே. பொற்செல்வம்) இடம்: சென்னை	

up the 'Environmental Sustainability Fund' to collaborate with external partners in India, that are offering cutting-edge environmentally sustainable solutions in line with our strategy."

s flagship ITAS

are elated to reveal the name of our latest SUV offering- the Tata GRAVITAS. With this, we are excited to offer to our customers, yet another state-of-the-art product. The GRAVITAS will up the ante in terms of luxury and performance and we are excited to launch this product to customers in February 2020. We are confident that the GRAVITAS will inspire and lead as a product among customers and industry alike."

leader in advanced pump solutions and water technology, has launched their annual online photography contest - 'The Essence of Light and Water' to spread awareness around the need to conserve water and energy. Emphasising the importance of these two intertwined resources in our lives and promoting sustainable use, this contest will go live on Grundfos India's social media platforms, EkBoondhPani and i Save Energy on Facebook and Twitter from November 4 to December 3, 2019.

To take part in this contest, participants must upload photographs that creatively capture the interplay of both elements - light and water, on the link provided on EBP and ISE. The top three creative photographs will win exciting prizes, such as One Plus 7, GoPro Hero 7 and Bluetooth Soundbar Bluetooth speakers. While five consolation winners will receive Amazon Echo dot.

Vellore Technology Foundation

CIN: U90009TN2000NPL045623

Registered Office: No. 54, Thennamaram Street, Vellore - 632001

Form No. INC-19

[Pursuant to Rule 22 of the Companies (Incorporation) Rules, 2014] Notice is hereby given that in pursuance of Section 8 and Section 18 of the Companies Act, 2013 read with Rule 22 of Companies (Incorporation) Rules 2014, an application is being made to the Regional Director, Ministry of Corporate Affairs, Chennai for the purpose of conversion of Vellore Technology Foundation ("the Company") categorized as Limited by Guarantee, which is given a licence and registered under Section 8 of the Companies Act, 2013 hereby resolves to convert into Public Limited Company (Limited by Guarantee) with the addition of the word "Limited" to its name for which members' approval was obtained by way of Special Resolution at an Extra Ordinary General Meeting held on 18th November, 2019.

The principal object of the Company is to assist projects in rural development & relief for poor, improvement of basic amenities, development of education, medical & healthcare, women & child welfare, Promotion of social interaction & sports, development of small & cottage industries etc and functions incidental thereto.

Copy of Resolutions along with Explanatory Statement along with the Draft Memorandum and Articles of Association are available for inspection at the registered office of the Company.

Any person objecting for conversion, may communicate the same to the Regional Director, Ministry of Corporate Affairs, Chennai within thirty days from the date of publication of this notice, by a letter addressed to the Regional Director, 5th Floor, Shastri Bhawan, 26, Haddows Road, Chennai - 600034, a copy of which shall be forwarded to the Applicant at No. 54, Thennamaram Street, Vellore - 632001

Dated this 27th November, 2019

For Vellore Technology Foundation
Sd/-
Govindasamy Viswanathan
Managing Director
DIN: 00917634

was lost by my client on 27/11/2019. The schedule property has not been mortgaged/encumbered by my client in favour of any financial institution/bank/any private individuals. Anyone attempting to deal or encumber with the schedule mentioned property in any manner viz., Sale, mortgage or any other alienation without the information and knowledge of my client shall be doing so illegally and at their own risk, which shall not bind my client or his heirs in any manner. Anyone who might get possession of the above original sale deed may contact me in the address and mobile number given below.

SCHEDULE

All those pieces and parcels of PUNJA LAND admeasuring in all 4.67 (FOUR POINT SIX SEVEN) acres and situated in ANDARKUPP AM Village, in Ponneri Taluk, now Tiruvallur District, in the state of Tamil Nadu, bearing the following SURVEY NUMBERS and corresponding extents:-

S.No.	HECTARE	ARE	CENTARE	EQUIVALENT TO	
				ACRE(S)	CENT(S)
364/1	0	44	5	1	09 (Full extent)
364/2	1	44	0	3	58 (out of 4.42 Acres)
TOTAL	1	88	5	4	67

bounded on the:-

NORTH BY: land of Premier Rice Mills & Ponneri Main Road
SOUTH BY: S.Nos.140 and 139 of Thatchur Village

EAST BY: Village Road

WEST BY: S.Nos. 140/1 of Thatchur Village being sold to

Mr.M.Janardhanam

Situated within the Sub-registration district of Ponneri, now in the registration District of Tiruvallur

Yours Sincerely,

Sri. Giridharan,
Advocate

1st Floor, No.319,
No.155, Lingi Chetty Street,
Chennai- 600 001. Cell. 9841577440

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS
OF

M/s. KCMT MACHINERY INDIA PRIVATE LIMITED

1	Name of Corporate Person	M/s. KCMT Machinery India Private Limited
2	Date of Incorporation of Corporate Person	29/01/2018
3	Authority under which Corporate Person is incorporated / Registered	The Registrar of Companies, Tamil Nadu, Chennai
4	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U29309TN2018FTC120663
5	Address of The Registered Office And Principal Office (if any) of Corporate Person	Registered office: 70/2A, 126 PH Road, Velapanchavadi Chennai TN 600 077 Principal office: Not Applicable
6	Liquidation Commencement Date of Corporate Person	25/11/2019
7	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Name of liquidator Mr. G Porselvam Registration No. 18BI/1PA-002/IP-N00427/2017-2018/11229 Address LPF Building, II Floor, 25 (10), Thiagaraja Street, North Usman Road, T.Nagar, Chennai - 600 017. Email gporselvam@gmail.com Phone No: /mobile No: 98410 16465 / 94444 98594
8	Last Date For Submission of Claims	24/12/2019

Notice is hereby given that the M/s. KCMT Machinery India Private Limited, has commenced Voluntary Liquidation on 25th November, 2019.

The stakeholders of M/s. KCMT Machinery India Private Limited, are hereby called upon to submit a proof of their claims, on or before 24th December, 2019, to the liquidator at the address mentioned against item No:7.

All financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
Date :29/11/2019

Place: Chennai

(G Porselvam)
Liquidator